NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 134(ND)/2011 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE COMPANY: M/s. KSK Energy Company Pvt. Ltd.

Vs.

M/s. Athena Projects Pvt. Ltd.& ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	TARUN Joh		NQ.7 FOR R-2 4 R-16	0
			for R-1, 5 + 8	Church
4. ·	Rajesh Bh	spta (Adr) aredwaj, Adr.	for R-4	Jursch Dunda 90
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Order

Learned counsel for Respondents No. 1, 5 & 9 have already filed reply and even rejoinder to the replies filed by Respondent Nos. 1 & 5 have been filed. Learned counsel for Respondent No. 3 undertakes to file reply today itself and a copy of the reply has already been handed over to the learned counsel for the petitioner.

2. Learned counsel for Respondent no. 7 states that reply has already been filed. Learned counsel for the petitioner, however, states that reply has not been filed in the main petition.

3. Further request has been made by the learned counsels for the rest of the respondents for filing of reply. One last opportunity is granted to all the rest of the respondents to file reply within two weeks with a copy in advance to the learned counsel for the petitioner. If the reply is not filed within the time granted, then the matter shall proceed without reply. Rejoinder, if any, be filed within two weeks thereafter.

List for further consideration on 19.10.2016.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

(S.K. MOHARATRA) MEMBER (T)

17.9.2016 (P.K. SUD)